

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.953/2018**

New Delhi this the 28<sup>th</sup> day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Rita Pathak, age 47 years, LDC,  
W/o Shri Vidya Bhshan Pathak,  
R/o Flat No.202, Shivlok Apartment,  
Sector-21D, Faridabad, Haryana. ....Applicant

(By Advocate: Mr. K.M. Singh)

**VERSUS**

1. Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi  
(Through the Commissioner).
2. The Assistant Commissioner  
(Establishment),  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi. ....Respondents

**:ORDER (Oral):**

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J):**

Heard the learned counsel for the applicant.

2. The applicant, a Junior Secretariat Assistant, in the respondent-Kendriya Vidyalaya Sangathan, was promoted as Senior Secretariat Assistant, along with so many others and on her promotion, she was transferred from No.1 Faridabad and posted at Beholi, vide the impugned Annexure A Memorandum dated 05.02.2018. She filed the instant O.A., by seeking quashing of the said order, to the extent of, posting her at Beholi.

3. The applicant filed the OA seeking the following reliefs:-

- "i) Call for the original file(s)/record(s) of the respondents dealing with the case of the applicant and peruse the same; and quashing the order dated 05.02.2018 Annexure-A (Impugned).

ii) To direct the respondents to modify the place of posting of applicant from KV Beholi to KV No.1 Faridabad considering the grounds taken in her representations submitted to the respondents."

4. It is submitted that the applicant made representations dated 10.02.2018 and also dated 19.02.2018, ventilating her grievances to the respondents. However, no order has been passed by them till date.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the representations of the applicant dated 10.02.2018 and 19.02.2018 and to pass appropriate speaking and reasoned order thereon, within 30 days from the date of receipt of copy of this order, in accordance with law. Till then, the applicant shall be permitted to continue at No.1 Faridabad, if not, already relieved. No costs.

6. Order **DASTI**.

**(NITA CHOWDHURY)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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